

16

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.98/94

Date of Order: 14.2.94

BETWEEN :

Shri G.C.Sharma

.. Applicant.

A N D

1. The Project Director,
Directorate of Rice Research,
Rajendranagar,
Hyderabad

2. The Chairman,
Farm Management Committee,
Directorate of Rice Research,
Rajendranagar,
Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.V.Venkateswara Rao

Counsel for the Respondents

.. Mr.G.Parameswara Rao

CORAM:

HON'BLE Mr.V.NEELADRI RAO : VICE-CHAIRMAN

----- R.KANGARAJAN : MEMBER (ADMN.)

O.A.NO.98/94

JUDGMENT

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri V.Venkateswara Rao, learned counsel for the applicant and Shri G.Parameswara Rao, learned standing counsel for the respondents.

2. This OA was filed praying for quashing the Office Order No. 83/94 dated 10.02.1994 holding it as illegal, arbitrary, malafide, unconstitutional and without jurisdiction and for such other reliefs that may be granted.

3. Shri V.Venkateswara Rao, learned counsel for the applicant submitted that the applicant is not pressing this OA.

4. Accordingly, this OA is dismissed as withdrawn at the admission stage. No costs.

One
(R.RANGARAJAN)
MEMBER (ADMN.)

V.Neeladri Rao
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 14th February, 1994.

14/2/1994
Deputy Registrar (J) G.C.

To

vsn

1. The Project Director, Directorate of Rice Research, Rajendranagar, Hyderabad.
2. The Chairman, Farm Management Committee, Directorate of Rice Research, Rajendranagar, Hyderabad.
3. One copy to Mr.V.Venkateswara Rao, Advocate, CAT.Hyd.
4. One copy to Mr.G.Parameswara Rao, SC for DRR, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
UNDER THE BENCH AT HYDERABAD

THE HON'BLE M.R.G. S. GORTHI : MEMBER (A)
VICE-CHAIRMAN

AND

THE HON'BLE M.R.G. S. GORTHI : MEMBER (A)

THE HON'BLE M.R.T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated: (u-2) 1994.

ORDER/JUDGMENT

M.A./R.A/C.A. NO.

in

O.A.No.

98/94

(W.P.No.)

T.A.No.

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for ~~non-appear~~ default.

Rejected/Ordered.

No order as to costs.

pvm

Central